

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK No.2, R.K.PURAM, NEW DELHI - 110066
CUSTOMS APPEAL BRANCH

Appeal No. ST/106/2006

Date 21/01/2008

Assistant Registrar
C.E.S.T.A.T, New Delhi

To :
THE COMMISSIONER CUSTOMS AND CENTRAL
EXCISE, RAIPU
DHAMTARI ROAD, TIKRAPARA, RAIPUR

THE COMMISSIONER CUSTOMS AND CENTRAL
EXCISE, RAIPU

Appellant

M/S FERRO SCRAP NIGAM LTD

Vs
Respondent

I am directed to transmit herewith a certified copy of Final order No. ST/05/08 Customs dated 10/1/08
passed by the Tribunal under Section 129, (B) of the Customs Act, 1962 & Financial Act 1994 relating to Service Tax

Assistant Registrar
(Customs Appeal Branch)

Copy to :

1. Respondent

M/S FERRO SCRAP NIGAM LTD

F.S.N.L.BHAWAN, EQUIPMENT CHOWK, CENTRAL
AVENUE, BHILAI (C G)

2. Adv. / Consult

MR.RAVI RAGHWAN

B-6/10 SAFDARJUNG ENCLAVE, NEW DELHI 110029

3. S.D.R.

4. J.C.D.R.

5. Bar association, CESTAT, New Delhi

6. M/s. Deeparchi Publications, M-93, marg. 43, saket, New

7. M/s Centax Publications (P) Ltd., 1512-E, Bhishm Pitamah

8. Excise & Customs cases, B-37, Sector -1, NOIDA - 201301

9. R.Venkatraman Constt. 44-B, S.Suncity, Ghaziabad -

10. Nidheshak publications, I.P.Estate, new Delhi


11. Taxmann Allied Service Pvt Ltd., 21/35, West Punjabi Bagh,

12. Co. Law Institution

13. TAX INDIA, B-XI/8183, Vasant Kunj, New Delhi - 110070

14. Office Copy

15. Guard file


Assistant Registrar
(Customs Appeal Branch)

**IN THE CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL**

**West Block No. 2, R.K. Puram, New Delhi – 110 066.
Principal Bench, New Delhi**

COURT NO. II

Service Tax Appeal No. 106 of 2006

[Arising out of the Order-in-Appeal No. 43/RPR-II/2005
dated 26/07/2005 passed by The Commissioner, Customs &
Central Excise, Raipur.]

CCE, Raipur

Appellant

Versus

Ferro Scrap Nigam Ltd.

Respondent

Appearance

Shri A.K. Madan, Authorized Representative (SDR) – for the
appellant.

Shri Ravi Raghvan, Advocate – for the Respondent.

**CORAM : Hon'ble Shri S.S. Kang, Vice President
Hon'ble Dr. T.V. Sairam, Member (Technical)**

DATE OF HEARING : 10/01/2008.

Final

Order No. 57/5/08

Dated : 10/1/08

Per. S.S. Kang :-

The respondent is Public Sector Undertaking and governed by the orders passed by the Hon'ble Supreme Court in the case of **ONGC vs. CCE, Calcutta** reported in **1992 (61) E.L.T. 3**. The requisite permission to pursue the appeal has not been filed by the respondent. Though, the appeal was filed in 2006. In these circumstances, appeal is dismissed. However, the respondent shall have liberty to apply for restoration of the appeal on production of necessary clearance from the COD.

(Dictated and pronounced in open court)

(S.S. Kang)
Vice President

(Dr. T.V. Sairam)
Member (Technical)

PK